

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 2230
TO BE ANSWERED ON 02.12.2019**

DATA ON BONDED LABOUR

2230. SHRIMATI APARAJITA SARANGI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has national data on the number of bonded labour cases which were also cases of human trafficking and if so, the details thereof;**
- (b) whether the Government found any correlation between cases of human trafficking and bonded labour and if so, the details thereof;**
- (c) the details of measures taken by the Government to address human trafficking in bonded labour cases; and**
- (d) whether any effort is being made by the Government to have centralised data collected from source/destination to prevent human trafficking and bonded labour and if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): A total number of 86 and 23 number of bonded labour cases involving human trafficking have been reported by National Crime Records Bureau (NCRB) during 2016 and 2017 respectively.

(c) : 'Police' is a State subject under the Seventh Schedule of the Constitution of India and as such prevention of the crime of human trafficking in bonded labour cases is the responsibility of the State Governments. However, Ministry of Home Affairs (MHA) has been supplementing the efforts of the State Governments by taking various

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initiatives and measures and providing financial assistance to all states for setting up Anti Human Trafficking Units. MHA also provides financial assistance to the states and Judicial Academies in States to hold State level Conference to sensitize Police Officials, Judicial Officers and Prosecutors about various provision of law relating to trafficking and their role in curbing trafficking. MHA has also issued several advisories to the States and UTs from time to time and meetings of the Nodal Officers of Anti Human Trafficking Units are also held on periodic basis for curbing trafficking.

(d): National Crime Record Bureau maintains such data. Information is attached at Annexure.

Annexure

Annexure referred to in reply to Part (d) of Lok Sabha Unstarred Question No. 2230 for answer on 02.12.2019 regarding data on bonded labour by Shrimati Aparajita Sarangi.

Sl. No.	State/UT	2016	2017
1	Andhra Pradesh	0	0
2	Arunachal Pradesh	0	0
3	Assam	0	0
4	Bihar	1	0
5	Chhattisgarh	0	0
6	Goa	0	0
7	Gujarat	0	0
8	Haryana	0	0
9	Himachal Pradesh	0	0
10	Jammu & Kashmir	0	1
11	Jharkhand	29	0
12	Karnataka	11	12
13	Kerala	0	0
14	Madhya Pradesh	0	1
15	Maharashtra	0	1
16	Manipur	0	0
17	Meghalaya	0	0
18	Mizoram	0	0
19	Nagaland	0	0
20	Odisha	5	0
21	Punjab	6	0
22	Rajasthan	6	2
23	Sikkim	0	0
24	Tamil Nadu	11	0
25	Telangana	0	0
26	Tripura	0	0
27	Uttar Pradesh	2	6
28	Uttarakhand	0	0
29	West Bengal	0	0
	Total(States)	71	23
30	A & N Islands	0	0
31	Chandigarh	0	0
32	D&N Haveli	0	0
33	Daman & Diu	0	0
34	Delhi UT	15	0
35	Lakshadweep	0	0
36	Puducherry	0	0
	Total(UTs)	15	0
	Total(All India)	86	23
